

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF CHEMICALS AND PETROCHEMICALS

LOK SABHA
UNSTARRED QUESTION NO. 117
TO BE ANSWERED ON 02.02.2021

Atmanirbhar Bharat

**117. SHRI DIPSINH SHANKARSINH RATHOD:
SHRI ANIL FIROJIYA:
SHRI ARJUN LAL MEENA:
SHRI MOHANBHAI KALYANJI KUNDARIYA:**

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether any scheme has been formulated for chemicals and petrochemicals sector under "Atmanirbhar Bharat";
- (b) if so, the details thereof;
- (c) whether any scheme has been formulated to facilitate ease of doing business and investments;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER FOR CHEMICALS AND FERTILIZERS (SHRI D. V. SADANANDA GOWDA)

- (a) & (b): No Sir. However, this Department conducted various meetings and discussions with industry associations and concerned stakeholders on import substitution of major /critical chemical / petrochemical products for achieving the goal of Atmanirbhar Bharat in the sector. The Industry Associations have been advised to analyse their existing production lines, ensure optimum capacity utilization and synchronize new investments with existing products to reduce imports.
- (c) & (d): Department for Promotion of Industry and Internal Trade (DPIIT), under its Ease of Doing Business initiative, in coordination with Central Ministries/Departments and Governments of States/Union Territories (UTs), has taken several reform measures with an aim to improve regulatory environment and facilitate doing business in India. For improving India's rank in World Bank's Doing Business Report, 2022, an Action Plan

identifying all the indicator-wise reforms along with their timelines for implementation, has been prepared and circulated to all the concerned Ministries/Departments/States/Agencies for implementation.

DPIIT also coordinates with Governments of States and Union Territories (UTs) to improve business regulatory environment in States and UTs. The exercise involves identifying reforms which facilitates doing business, in consultation with the States and UTs, industry associations and other stakeholders. Once identified, these reforms are compiled into an Action Plan and shared with Governments of States and UTs for its implementation in a time bound manner. Achievements made by the States and UTs are updated by them on the EODB portal (<https://eodb.gov.in>). Assessment of States and UTs on the basis of implementation of Action Plan and achievements made by them is done by DPIIT.

With an aim to take the reform agenda at grass-root level, DPIIT has also prepared and shared with States/UTs, a 213-point District Reforms Action Plan, 2020-21 which is spread across 8 reform areas: Starting a Business, Urban Local Body Services, Land Reform Enabler, Land Administration and Property Registration Enablers, Obtaining Approval for Construction, Paying Taxes, Miscellaneous and Grievance Redressal/ Paperless Courts and Law & Order.

(e): Does not arise.
